



2026:AHC:18871

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - B No. - 287 of 2026

Jiya Lal

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Kailash Nath Singh
Counsel for Respondent(s)	:	C.S.C.

Court No. - 54

HON'BLE DINESH PATHAK, J.

1. Heard learned counsel for the parties.
2. Instant writ petition has been filed, inter alia, for the following relief :-

"Issue a writ, order or direction in the nature of Mandamus commanding and directing the of Respondent No.2/Deputy Director Consolidation, District Jaunpur to decide the stay application in Revision No. 1380 [Jiya Lal and Others Vs. Guru Prasad and Others] under Section 48(1) of the U.P.C.H. Act and till the disposal of the stay application, direct the Respondent No. 3/Consolidation Officer, Sadar (Rule 109), District Jaunpur not to proceed and decide the Computerized Case No.202554143658040231 [Sochan and Others Vs. State] under Rule 109(A) of the U.P.C.H. Rules."

3. Learned Standing Counsel has no objection, if a direction is issued to decide the aforesaid case, expeditiously.
4. In this conspectus as above, no useful purpose would be served to keep this matter pending, therefore, this Court deems it appropriate to finally dispose of the present writ petition, without making any observation on the merits of the case, as mentioned in the writ petition, with a direction to Respondent no.2 to decide the aforesaid stay application strictly in accordance with law, by means of a reasoned and speaking order, after affording opportunity of hearing to the parties concerned and without granting any unnecessary adjournments to either of the parties expeditiously, preferably, within a period of **fifteen days** from the date of production of certified copy of this order.
5. Before parting with the matter, learned counsel for the petitioner has urged for interim protection for a limited period until order is passed on the stay application.

6. Having considered the peculiar facts and circumstances of the present case, the parties are directed to maintain status quo on spot for a period of one month or till the decision on stay application, whichever is earlier. However, it is made clear that the Respondent no.2 shall considered and pass an appropriate order on the stay application independently, on its own merits, without being influenced by the order of the date.

7. With the aforesaid direction, this petition is finally **disposed of**.

January 28, 2026
VR

(Dinesh Pathak,J.)